

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 21/MP/2023**

Subject : Petition seeking approval for determination of Lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Barsingsar Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations, 2021.

Petitioner : NLC India Limited

Respondents : Rajasthan Discoms

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rakesh Pandey, Advocate, NLCIL  
Shri A. Srinivasan, NLCIL  
Shri Vinay Sobti, NLCIL  
Ms. Akansha Wadhwa, NLCIL  
Ms. Swapna Seshadri, Advocate, Rajasthan Discoms  
Ms. Aishwarya Subramani, Rajasthan Discoms

**Record of Proceedings**

Since the order in the Petition (which was reserved on 18.8.2023) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner and the learned counsel for the Respondent, Rajasthan Discoms, submitted that the pleadings have been completed in the matter and further that two members of the earlier coram are already in this coram. The learned counsels submitted that no further oral arguments are required.

3. Accordingly, based on the consent of the parties, the Commission reserved its order in the matter.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

